

[Sh. S. B. Chavan]

Certainly, I would like to go into two special incidents which were mentioned. In Dubai, some incident seems to have happened in which the UAE Government seems to have asked for our cooperation, and those criminals were not returned by us. It is one of the points which was made by one of the hon. Members. Certainly, I would like to go into the details and find out. In fact, it is very necessary that whosoever wants our assistance in returning criminals for the crime they have committed in that particular country, it should be our moral obligation to see that it is extended. If we are seeking some kind of an assistance from them, we cannot possibly take a different kind of a stand. It has to be a principled stand. We should accept that whosoever comes after committing a crime in country, we should be in a position to give those criminals back to that country or those countries for being tried and punished.

I do not think that I should refer to the other points because I would like to get this passed. That is why, I will request the hon. Members to cooperate. I have taken note of all the points which you have made. I will definitely apply my mind to all the issues which were raised here.

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Code of Criminal procedure, 1973, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted*

MR. CHAIRMAN: The House will now take up clause by clause consideration of the Bill. Now, let us take up clause 2.

Shri Syed Shahabudin, are you moving your amendment?

SHRI SYED SHAHABUDDIN: In view of the explanation given by the hon. Minister, I am not moving my amendment.

MR. CHAIRMAN: The question is:

"That Clause 2 stand part of the Bill."

The motion was adopted. Clause 2 was added to the Bill.

MR. CHAIRMAN: The question is:

"That clause, The enacting Formula and the long title stand part of the Bile:

The Motion was adopted

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI S.B. CHAVAN: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

15.29 hrs.

PRIVATE MEMBERS BILLS AND  
RESOLUTIONS.

Twenty first Report

[English]

SHRIP.P. KALIAPERUMAL (Cuddalore):  
I beg to move:

"That this House do agree with the Twenty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th May, 1993."

MR. CHAIRMAN: The question is:

"That this House do agree with the Twenty-first report of the Committee on Private Mem-

bers' Bills and Resolutions presented to the House on the 5th May, 1993."

The motion was adopted.

15.30 hrs.

**Electropathy System of Medicine  
(Recognition) Bill**

[English]

SHRI VISHWESHWAR BHAGAT (Balaghat): I beg to move for leave to introduce a Bill to provide for the recognition of electropathy system of medicine and for matters connected therewith or incidental thereto.

MR CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the recognition of electropathy system of medicine and for matters connected therewith or incidental thereto."

The motion was adopted

SHRI VISHWESHWAR BHAGAT: I introduce the Bill.

15.30 1/2 hrs

**Central Secretariat Service Bill**

[English]

SHRI RAM PRAKASH CHAUDARY (Ambala): I beg to move for leave to introduce a Bill to regulate the recruitment and conditions of service of persons recruited to Central Secretariat Service and to provide for matters connected therewith or incidental thereto.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill

to regulate the recruitment and conditions of service of persons recruited to Central Secretariat Service and to provide for matters connected therewith or incidental thereto."

The motion was adopted

SHRI RAM PRAKASH CHAUDARY: I introduce the Bill

15.31 hrs

**High Court at Bombay (Establishment of a Permanent Bench at Koehapur) Bill \***

[English]

SHRI UDAYSINGRAO GAIKWAD (Kolhapur): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Bombay at Kolhapur.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Bombay at Kolhapur."

The motion was adopted

SHRI UDAYSINGRAO GAIKWAD: I introduce the Bill

15.32 hrs

**RAILWAY PROTECTION FORCE  
(AMENDMENT) BILL (SUBSTITUTION OF  
NEW LONG TITLE FOR LONG TITLE  
ETC.) CONTD.,**

[English]

MR. CHAIRMAN: We shall now take up further consideration the Railway Protection Force (Amendment) Bill.